

[Placed in Library. See No. L.T. 2128/86]

- (d) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, for the year 1982-83.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

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12.19 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to drop the proposal of shifting of Thorium plant of Indian Rare Earth Ltd., from Bombay to Orissa**

MR. SPEAKER : The House shall now take up matters under Rule 377.

SHRI SHARAD DIGHE (Bombay North Central) : Thorium plant of Indian Rare Earths Limited working under the administrative control of the Department of Atomic Energy is at present located in the premises of Bhabha Atomic Research Centre at Trombay, Bombay, since August, 1955. Nearly 206 employees are working therein. The factory's finished products are partly used for commercial application such as incandescent lamps gas mantle industries. 90 per cent of the consumers of thorium nitrate are in Bombay. The plant also is catering to the needs of BARC itself. Most of the chemicals needed for the process are also from Bombay. The infrastructure

facilities of BARC are also being utilised by the Plant. On the 1st March 1982 even the foundation-stone laying ceremony for the construction of new thorium plant was also performed. Management have also spent nearly Rs. 30 lakhs in order to have pollution control facilities. And now the factory is proposed to be shifted to Orissa. In the aforesaid circumstances it is not advisable to shift the factory. The employees will also suffer great hardships. I request the Government to drop the proposal of shifting the factory from Bombay.

- (ii) **Need to bring Vasai, Nalasopra and Virar areas of Maharashtra under the jurisdiction of the proposed corporation of Telecommunication for Delhi and Bombay**

SHRI ANOOPCHAND SHAH (Bombay North) : I would like to draw the attention of the Minister for Telecommunication to this aspect. It is understood that Government propose to form a Corporation of Telecommunication in Delhi and Bombay—Telephone jurisdiction on an experimental basis.

As we are aware of the fact that areas of Vasai and Virar are not under Bombay telephones at present but these two suburbs are part and parcel of city of Bombay and the people from Vasai, Nalasopara and Virar are very much eager to come under Bombay Telephones as their all activities are closely connected with city of Bombay. There is a proposal to have microwave facility from Prabhadevi Exchange (Bombay) to Vasai Exchange. I request Honourable Minister to consider the proposal to include Vasai, Nalasopara and Virar areas into new proposed Corporation of Telecommunication Department.

[Translation]

- (iii) **Need to take over the Sitamarhi-Bagmati Irrigation Project for early completions**

SHRI R. S. KHIRHAR (Sitamarhi) : Mr. Speaker, Sir, Sitamarhi Bagmati Irrigation Project was started 15 years back. Government funds to the tune of crores of rupees have been spent and hundreds of acres of land acquired for the purpose of